## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

#### T.A. No. 62/4795/2020



This the 10th day of May, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Shamas-ud-Din Mir, aged about 51 years, S/o Abdul Kabir Mir, R/o Langate, Handwara, Jammu and Kashmir.

Applicant

(Advocate:- Mr. M. Moomin Khan-Not Present)

#### Versus

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

### ORDER [ORAL]

#### (Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 15.01.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun